2472. SHRI UTTAM KUMAR REDDY NALAMADA:

Will the Minister of FINANCE be pleased to state:

(a) the details of the quantum of the State Government guarantees given by the Government of Telangana in each year from 2014 to 2022 towards loans drawn by corporations and Public Sector Undertakings of Telangana Government, year-wise and corporation-wise;

(b) the total amount of the State Government guarantees given towards borrowings of Kaleshwaram Irrigation Project Corporation Limited of Telangana Government;

(c) the State Government guarantees, the amount of money lent to the Kaleshwaram Irrigation Project Corporation Limited by various nationalized banks, and the lending terms, interest rate, moratorium, repayment period and other details thereof; and

(d) whether the project being financed has been appraised by the nationalized banks with respect to its lending for Kaleshwaram Irrigation Project to Government of Telangana or Kaleshwaram Irrigation Project Corporation Limited against the State Government guarantee and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KARAD)

(a) to (d): As per inputs received from Public Sector Banks (PSBs), the year-wise details of the quantum of guarantees given by the state government of Telangana towards loans drawn by corporations and public sector undertakings of the state government of Telangana from PSBs from 2014 to 2022 are annexed.

The Reserve Bank of India (RBI) has informed that scheduled commercial banks and all India financial institutions report credit information of all borrowers having aggregate credit exposure of Rs. 5 crore and above to RBI, under its Central Repository of Information on Large Credits (CRILC) database, since quarter ended June 2014. Further, RBI has informed that under the provisions of section 45E of the RBI Act, 1934, RBI is prohibited from disclosing borrower-wise credit information. Section 45E provides that credit information submitted by a bank shall be treated as confidential and not be published or otherwise disclosed.

PSBs have informed that all term loans are appraised as per the extant RBI guidelines and their Board approved policies with respect to the technical feasibility, financial/commercial viability and bankability of the project and for infrastructure projects the appraisal includes techno-economic valuation reports obtained from reputed external experts.

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Lok Sabha Unstarred Question no. 2472 for answer on 1.8.2022 regarding “Guarantees given by Telangana”

Details of the quantum of guarantees given by the State Government of Telangana towards loans drawn by corporations and public sector undertakings of the State Government of Telangana from Public Sector Banks (PSBs) from 2014 to 2022

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<td>Amount in crore Rupees</td>
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<td>100.00</td>
<td>1,830.00</td>
<td>24,820.61</td>
<td>22,689.70</td>
<td>11,927.92</td>
<td>22,020.91</td>
<td>48,294.18</td>
<td>35,624.75</td>
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*Source: PSBs.*

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